

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 966 of 2020**

**In the matter of:**

**Mohammad Javed Sultan**

**....Appellant**

**Vs.**

**Emerald Minerals Exim Pvt. Ltd. & Ors.**

**....Respondents**

**Present:**

**Appellant: Ms. Kumud Shekhar, Mr. Jitendra Mohapatra,  
Advocates.**

**Respondents: Mr. Ajay Gaggar, Mr. D. Adhikari, Ms. Vineeta Rathore,  
Mr. Robin Sirohi, Advocates for R1.  
Mr. AN Tiwari, Advocate for R2**

**ORDER**

**(Through Virtual Mode)**

**05.01.2021:** Mr. A.N Tiwari, Advocate appears on behalf of Respondent No.2. He may file reply-affidavit along with Vakalatnama within two weeks. Despite service of notice effected upon Respondent No.3 through e-mail, there is no appearance on his behalf. Let appearance of Respondent No.3 be awaited. Reply-affidavit filed by Respondent No.1 is taken on record. Appellant may file rejoinder thereto within two weeks.

List the appeal 'for admission (after notice)' on 12<sup>th</sup> February, 2021.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

AR/g